

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. No./275/93**  
**T.A. No.**

**DATE OF DECISION** 17/6/1993

Mukesh kumar K.Parmar Petitioner

Mr.M.V.Patel Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.Mukesh Patel for Advocate for the Respondent(s)  
Mr.Jayant Patel.

**CORAM :**

The Hon'ble Mr. R.C.Bhatt : Judicial Member

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Mukesh Kumar Kanjibhai Parmar,  
Aged about 29 years, caste : Rohit,  
Religion : Hindu, Occupation : Service,  
R/o, 3/2, C.P.W.D., Quarters, C.P.W.D.  
Plot, Road No. 3, Sector 7, 6,  
Gandhinagar.

...Applicant

Advocate Mr.M.V.Patel

1. Union of India,  
notice to be served upon Director,  
General, Central Public Works, Dept.,  
Nirman Bhavan, New Delhi-
2. The Executive Engineer,  
Gandhinagar Central Division,  
Central Public Works Dept.,  
Road : 3, C.P.W.D., Sector : 6,  
Gandhinagar.
3. J.A.Solanki, Chowkidar (watchman),  
5/2, C.P.W.D., Quarters, C.P.W.D., Plot,  
Road no.3, Sector-6,  
Gandhinagar.

### ...Respondents

## Advocate

Mr.Mukesh Patel for

Mr.Jayant Patel.

## ORAL ORDER

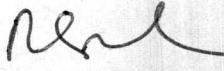
O.A./275/93

Date : 17/6/93

Per : Hon'ble Shri R.C.Bhatt,  
Judicial Member.

None is present for the applicant. Mr. Mukesh Patel for Mr. Jayant Patel, learned advocate for the respondents.

2. Learned advocate Mr.Patel for the respondents, produces today the letter written by the applicant to the respondents on 11/6/1993 unconditionally withdrawing the case from the Tribunal. The said letter is taken on record and relying on it, O.A. is dismissed for want of prosecution. Interim relief is vacated. Notice is discharged. No order as to costs.

  
( R.C.Bhatt )  
Judicial Member

ss

AHMEDABAD BENCH

Application No. 09/275/93 of 19

Transfer Application No. \_\_\_\_\_ Old w.Pett.No

CERTIFICATE

Certified that no further action is required  
tobe taken and the case is fit for consignment to the  
Record Room (Decided).

Dated: 23/06/93

Countersigned : RS

Section Officer/Court officer.

Signature of the  
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE DA/275/93 OF 19

NAMES OF THE PARTIES M. K. Ponman

## VERSUS

U-OF-7.8 028:

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1	Application	1 to 24
2	Oral order dtd: 17/06/93	
3		
4		
5		
6		
7		
8		
9		
10		
11		
12		
13		
14		
15		
16		
17		
18		
19		
20		
21		
22		
23		
24		